

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 33740/2019

(Arising out of impugned final judgment and order dated 30-04-2019 in SAD No. 94/2019 30-04-2019 in SAD No. 170/2019 30-04-2019 in SAD No. 171/2019 30-04-2019 in SAD No. 162/2019 30-04-2019 in SAD No. 116/2019 30-04-2019 in SAD No. 135/2019 30-04-2019 in SAD No. 136/2019 30-04-2019 in SAD No. 161/2019 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

THE STATE OF UTTAR PRADESH & ANR.

Petitioner(s)

VERSUS

TRILOKI NATH TIWARI & ORS.ETC.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.151002/2019-CONDONATION OF DELAY IN FILING and IA No.151003/2019-EXEMPTION FROM FILING O.T.)

Date : 04-10-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE R. BANUMATHI

HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Ms. Aishwarya Bhati, AAG (Sr. Adv.)
Ms. Alka Sinha, Adv.
Mr. Anuvrat Sharma, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

We have heard Ms. Aishwarya Bhati, learned Additional Advocate General appearing for the petitioners-State of Uttar Pradesh, who has submitted that U.P. Handicrafts Development and Marketing Corporation Ltd. has been running with severe losses and, therefore, the Corporation may not be in a position to pay the revised pay-scale under the Fifth, Sixth and Seventh Pay Commission.

Having regard to the submission made at the Bar, issue notice.

There shall be an interim stay of the impugned order, until further orders from this Court.

(MAHABIR SINGH)
COURT MASTER

(PARVEEN KUMARI PASRICHA)
BRANCH OFFICER